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O.A. 269/92
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Serial No. of Order	Date of Order	Order with Signature
2	27.8.92	One copy of application for issue of notice shall be filed by 1.9.92 paid, in which place before the Bench for further orders. LM Vice-Chairman.
3	2.9.92	Defect be removed by 4.9.92 and the matter may come up on 7.9.92 for further orders LM Vice-Chairman.
4	7.9.92	Defect be removed by 9.9.92 and the matter may come up on 10.9.92. LM Vice-Chairman.
5	14.9.92	Copy of application be filed by 16.10.92 and the matter may come up on 17.10.92. LM Vice-Chairman.
6	19.10.92	Defects be removed by tomorrow and the matter may come up on 22.10.92. LM Vice-Chairman.
7	22.10.92	Despite the fact that five adjournments have been given to remove the defects by filing a copy of the application, not having been removed, the case stands dismissed for default. There is no appearance on the side of the petitioners. LM Vice-Chairman.